

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I
APPEAL No. E/897/2009-EX[DB]**

(Arising out of Order-in-Appeal No. 10/CE/ALLD/2009 dated 22/01/2009
passed by Commissioner of Customs, Central Excise & Service Tax,
(Appeals), Allahabad)

M/s Teecee General Industries Pvt. Ltd.

Appellant

Vs.

Commissioner of Central Excise (Appeals), Allahabad

Respondent

Appearance:

Absent on Call,

Shri Pawan Kumar Singh, Superintendent (AR),

for Appellant

for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing & Date of Decision : 19/06/2018

FINALORDER NO. **71242/2018**

Per: Archana Wadhwa

On matter being called, neither anybody appear nor is there any adjournment request, we also find that the matter has come up on record number of times and was being adjourned repeatedly. The appeal is of 2009 and cannot be kept on record unlimited period. Accordingly, we dismiss the same for non-prosecution with liberty to apply for restoration on sufficient cause being shown for their absence.

(Dictated in Court)

**Sd/-
(Anil G. Shakkarwar)
Member (Technical)**

**Sd/-
(Archana Wadhwa)
Member (Judicial)**

Ansari